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Continued Sheet

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Date	Office Report	Orders
		CP-258/96 BA-912/95
		21.02.1997
		Present : Shri A.K. Bhardwaj for petitioner. Shri R.L. Dhawan for respondents.
		<i>a P disposed of and notice discharged by dictating Orders in the Court today</i>
		<i>Per KLSL LC/c-II</i>

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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

CP-258/95 in  
OA-912/95

New Delhi this the 21st day of February, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Sh. S.P. Biswas, Member(A)

Shri Chatter Singh,  
S/o Shri Tika Ram,  
R/o Quarter No.21-A,  
Railway Colony, Tuglakabad,  
Delhi. .... Petitioner

(through Shri A.K. Bhardwaj, advocate)

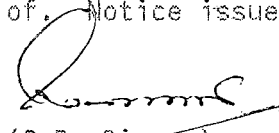
versus

1. Shri Vijay Kumar Aggarwal,  
General Manager, Northern  
Railway, Baroda House,  
New Delhi.
2. Shri I.P.S. Anand,  
Divl. Railway Manager,  
Delhi Division,  
DRM Office, Northern Railway,  
Paharganj, New Delhi.
3. Shri R.P. Kaushik,  
Carriage & Wagon Superintendent,  
Delhi Division, Northern Railway,  
Tuglakabad, New Delhi. .... Respondents  
(through Shri R.L. Dhawan, advocate)

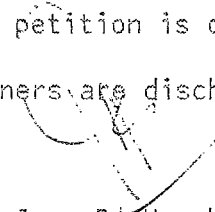
ORDER(ORAL)

delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

Heard the learned counsel for the parties. The parties agree that the substantial compliance of the orders of the Tribunal has been done. If any other issue is left out arising out the impugned order, the parties are at liberty to seek appropriate remedies in appropriate forum. With these observations, the contempt petition is disposed of. Notice issued to the contemnors are discharged.

  
(S.P. Biswas)

Member(A)

  
(Dr. Jose P. Verghese)

Vice-Chairman(J)